

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-127
88/241-242/ND/2019

IN THE MATTER OF:

M/s. Jain Floriculture Ltd.

Vs.

M/s. Aries Travels Pvt. Ltd. & Ors.

....**APPLICANT**

....**RESPONDENT**

SECTION

U/s 241-242

Order delivered on 11.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. R.K Gupta, Ms. Swaralipi Deb Roy, Advocates.

ORDER

Counsels for both the sides are present. Counsel for the Respondent is directed to file reply within two weeks'. Thereafter, the counsel for the Petitioner is directed to file rejoinder within one week.

In the meantime, the interim order dated 18.02.2020 shall continue till further orders.

List the matter on 24.02.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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